

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2467 OF 1990

New Delhi this the 2<sup>nd</sup> day of December 1994

Hon'ble Mr. J. P. Sharma, Member (J)  
Hon'ble Mr. S. R. Adiga, Member (A)

Shri Kishan Singh  
S/o Shri Umrao Singh  
aged about 23 years  
R/o Vill. & PO Pilwa  
Via Lohawat Tco-Floodi  
Dist Jodhpur, at present  
employed on the post of Casual  
Daily Labour (CDL) in the  
office of Director, Institute of  
Arid Zone Forestry Research  
12/10 Nandavan Chopasani Housing Board  
Jodhpur - 342 008. (Raj.)

(2) Shri Jagdish Prasad  
S/o Shri Rajhumarji Gehlot  
aged about 27 years, resident of C/o Shri Bharat Singh  
B.No. 153/B Subhash Chowak, Ratanada, Jodhpur,  
at present employed on the post of Casual Daily  
Labour (CDL) in the office of Director, Institute of Arid  
Zone Forestry Research 12/10 Nandavan Chopasani Housing  
Board, Jodhpur - 342 008 (Raj.)

(3) Shri Lakhpat Singh S/o Shri Dalpat Singh  
aged about 23 years, resident of c/o Plot No.  
164, Goshuji Ghachi, Milkman Colony, Road No. 8  
Pal Road, Jodhpur at present employed on the post of  
Casual Daily Labour (CDL) in the office of Director,  
Institute of Arid Zone Forestry Research 12/10 Nandavan  
Chopasani Housing Board, Jodhpur - 342 008 (Raj.)

...Applicants

(None for the applicant)

Versus

1. Union of India through Secretary  
to the Govt. of India  
Ministry of Environment & Forests  
Department of Environment, Forests and  
Wildlife, Paryavaran Bhavan, CGO Complex  
Lodhi Road, New Delhi-110 003.
2. The Director General  
Indian Council of Forestry Research  
and Education, Govt. of India (PO)  
New Forests, Dehradun 248 006.
3. Director  
Institute of Arid Zone Forestry  
Research 12/10 Nandavan Chopasani  
Housing Board, Jodhpur - 342 008.

....Respondents

(Present - None)

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J U D G E M E N T (Oral)

Hon'ble Mr. J. P. Sharma, Member (J)

The three applicants named above filed this joint application against order dated 16.11.90 by which services of the applicants were terminated w.e.f. 1.12.90. When the application was filed, the Bench by its order dated 28.11.90 ordered status-quo be maintained as regards continuance of the applicants in service. Interim order has been extended from time to time but was not extended after 18th March 1991. Since any of the applicants or their counsel is not present, the latest position regarding engagement of the applicants is not evident from the records. The respondents in their counter only stated that under Section 25 (F) of Industrial Disputes Act, 45 days wages have been sanctioned to the applicants and they have also been sanctioned one month wages in lieu of notice.

2. Since none is present on behalf of the parties, and the matter is an old one, and has been coming on board for the last three months, instead of disposing of on merits, we dismiss the application in default of the applicants for non-prosecution. Interim order passed on 28.11.90 is vacated. In case the applicants have ~~not~~ been regularised in their appointment during pendency of this application, this order will not effect that.

Cost on parties.

*S. R. Adige*  
(S. R. ADIGE)  
MEMBER(A)

*J. P. Sharma*  
(J. P. SHARMA)  
MEMBER (J)